

F.No.2/2005-RTI  
Government of India  
Ministry of Law and Justice  
Legislative Department  
RTI Cell

Shastri Bhawan, New Delhi,  
Dated the 14<sup>th</sup> March, 2006.

To

Shri S.C. Bhatia,  
Deputy Secretary,  
Central Information Commission,  
Block-IV, 5<sup>th</sup> Floor,  
Old JNU Campus,  
NEW DELHI-110067.

Sub:- Report on implementation of Right to Information Act, 2005.

Sir,

I am directed to refer to your letter No.14/3/2005-CIC dated the 29<sup>th</sup> December, 2005 on the subject and to state that the requisite information as requested in para 1 of the above stated letter are as follows:-

- (a) In total, Legislative Department has received only two requests with which this Department is concerned; Out of these two one request was received through Department of Legal Affairs. The fee for this application was deposited by the applicant in Department of Legal Affairs itself;
- (b) Nil;
- (c) No appeal pertaining to this Department has been referred to Central Information Commission;
- (d) Nil;
- (e) Rs. 10/- in Legislative Department;
- (f) The required reply has already been sent to one requestor within time and action is being taken to give reply to the second requestor;
- (g) This Department has no suggestions to offer.

2. The above mentioned information are already hosted in Department's website [www.lawmin.nic.in/legis.htm](http://www.lawmin.nic.in/legis.htm) under Right to Information Act. This Department has also put on its website the Manual of Legislative Department as provided by section 4(1) of RTI Act, 2005.

3. This Department will be taking steps to update the information as specified in para 3 of the Central Information Commission's letter referred above.

Yours faithfully,



(R.C. Gaba)

Deputy Secretary and CAPIO

Copy to:- NIC Cell with a request to host the above letter in Department's website under Right to Information Act, 2005.